

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 18.12.2000

OA No.471/99 with MA 220/2000

Dr. B.M.Meena s/c Shri Parsadi Lal, working as Assistant Medical Officer, Railway Hospital, Reengus, Western Railway, Jaipur Division, Jaipur.

.. Applicant

Versus

- 1. Union of India through the General Manager, Western Railway, Churchgate, Mumbai.
- 2. The Chief Medical Director, Western Railway, Mumbai.
- 3. Shri S.L.Jain, Retired CME (Planning), CCG Apartments, Acharya Kripalani Marg, Adarsh Nagar, Jaipur.

.. Respondents

Mr. S.K.Jain, counsel for the applicant

Mr.T.P.Sharma, counsel for the respondents

CORAM:

Hon'ble Mr.A.K.Mishra, Judicial Member

Hon'ble Mr. N.P.Nawani, Administrative Member

Order

Per Hon'ble Mr. A.K.Mishra, Judicial Member

The learned counsel for the respondents submits that during the pendency of the OA, the inquiry has been completed by the Disciplinary Authority and the matter has been pending with the Disciplinary Authority. The learned counsel for the applicant submits that since 5-6 months, no decision has been communicated to the applicant in this regard.


2. It appears that due to pendency of this OA probably the matter is pending with the Disciplinary Authority. Since the inquiry has now been completed and the verdict of the Disciplinary Authority is to be communicated to the applicant, therefore, it is

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directed that the Disciplinary Authority may take decision within a period of 3 months from the date of communication of this order and communicate the same to the applicant as early as possible after 3 months.

3. The OA is, disposed of with the above observations and MA No.220/2000 consequently become infructuous and is also disposed of.


(N.P.NAWANI)

Adm.Member


15/11/2000
(A.K.MISHRA)

Judl.Member